

Hon'ble Mr. Justice J.M.Panchal

Format of Disclosure of Assets
 (in terms of the Resolution adopted in the
 Full Court Meeting held on May 7, 1997)

Items	Description	Particulars/ Value		Remarks
		(A) Self- Mr. Justice J.M. Panchal	(B) Spouse- Mrs. Aruna J.Panchal	
	Flat	NIL		
Landed Property	Building	<p>During the year 2008-2009, I have purchased a residential premises i.e. Bunglow No. 50 at Shreenath Park, Co-operative Housing Society Ltd., Satellite, Vasna, Ahmedabad, Gujarat for a consideration of Rs. 45 lacs. The land roughly admeasures 543 square yards on which construction of roughly 150 to 200 square yards was made. The property was half constructed. There was no flooring at all. As it was exposed to heat, rains etc. the plastering done was extensively damaged. I have purchased this property by registered deed dated August 29, 2008. The source of consideration paid consists of my savings as High Court Judge, Chief Justice of Rajasthan High Court and Judge of this Court as well as loan of Rs. 30 lacs. My wife, Mrs. Aruna J. Panchal is doing household work. She has no independent source of income. However, the property is</p>		

		<p>purchased by me in joint names of myself and my wife. I may mention that the acquisition of the property as well as the sources of consideration are declared by me in my Income Tax Return filed for the assessment year 2008-2009.</p>		
	Other Landed Property	NIL		
Securities and Investments	<p>Mutual Funds</p> <p>Shares</p> <p>Insurance</p>	<p>(1) No investment in mutual funds.</p> <p>(2) Shares-</p> <p>(a) SAT Industries Ltd.- 100.</p> <p>(b) Reliance Petroleum Ltd.- 300.</p> <p>(c)Walchandnagar Industries LTd.- 60.</p> <p>(2) As far as Insurance Policies are concerned, I have 3 Money Back Policies of LIC, 2 of which are of Rs. 25, 000/- each for which I am paying premium of Rs. 1569/- per year. There is third policy which is taken out by me on my life for which I am paying</p>	<p>My father was a Judicial Officer. He retired as Judge of Small Causes Court, Ahmedabad and thereafter he worked as a Member of the Gujarat Sales Tax Tribunal, Ahmedabad. He died on 29.12.1998. By his will dated 22.02.1998, he has bequeathed following shares to my wife:-</p> <p>(1) 13 equity shares of Cynamide (India) Ltd. Of Rs. 10 each.</p> <p>(2) 12 equity shares of Abbot Laboratories Company of Rs. 10 each.</p>	

		<p>within the precincts of Supreme Court, New Delhi. Total credit as on today is Rs. 19,19,634/-.</p> <p>(3) Savings Bank Account maintained with Central Bank of India, Ashram Road Branch, Ahmedabad. Total credit as on today is Rs. 16,73,338.50/-</p>		
	Vehicles	<p>On 07.06.2006, I had purchased one Motor Car known as "Wagon R", from Kataria Automobiles Ltd, who is authorized dealer of Maruti Suzuki, for a sum of Rs. 3,12,151/-. Its registration No. is GJ-1-HL950</p>		
Liabilities	Loans	<p>As mentioned above, I have taken loan of Rs. 30 lacs from one Shri. Ranchhodbhai Virchandbhai Patel, which is outstanding.</p>		
	Mortgages	NIL		
	Overdrafts	NIL		
	Unpaid Bills	<p>I have to make payment of Rs. 4,19,681/- towards the reconstruction of bath rooms, replacement of doors, installation of iron grill, repairing of electricity work, construction of shed and flooring and carpentry work etc. carried out in the property purchased by me to Kazi Traders, Sarkhej Road, Ahmedabad and Mr. Praveenbhai Ambalal Mistry who is carpenter and residing at Ghatlodiya, Ahmedabad. I am also likely to receive other bills for the work which is being done in the property purchased by me.</p>		
	Any other Liabilities	NIL		